

LOK SABHA DEBATES

(English Version)

Third Session

(Seventeenth Lok Sabha)



(Vol. VIII Contains Nos. 11 to 23)

LOK SABHA SECRETARIAT

NEW DELHI

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OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

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LOK SABHA DEBATES

LOK SABHA

Friday, March 06, 2020/Phalguna 16, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock

[Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*]

[Translation]

HON. CHAIRPERSON: Shri C. Lalrosanga ji.

. . . (Interruptions)

HON. CHAIRPERSON: Hon. Members, please sit down.

. . . (Interruptions)

11.01 hrs

At this stage, Shri Adhir Ranjan chowdhury and some other hon. Members came and stood on the floor near the Table.

HON. CHAIRPERSON: Hon. Minister.

. . . (Interruptions)

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 221 to 240

Unstarred Question Nos. 2531 to 2566,
2568 to 2637, 2639 to 2660,
2663 to 2749 and 2751 to 2760

* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now papers will be laid on the Table.

Item No. 2, Shrimati Smriti Zubin Irani.

[English]

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Sir, I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948 :-
 - (i) S.O.1555(E) published in Gazette of India dated 28th August, 2019, notifying the minimum quality standards and conditions for notified kind or varieties of silkworm seed on the recommendation of Central Silkworm Seed Committee for regulating the quality of silkworm seed as per provisions of Section 8(c) of the said Act.
 - (ii) S.O.2801(E) published in Gazette of India dated 5th August, 2019, nominating members from State Governments on the recommendations of the respective states to serve as member of the Central Silk Board for a period of three years w.e.f. date of notification, subject to the provisions of sub-section (3) of Section 4 of the said Act.

- (iii) S.O.3713(E) published in Gazette of India dated 15th October, 2019, nominating Director, Directorate of Sericulture, Government of Uttarakhand, Premnagar, Dehradun on the recommendation of Government of Uttarakhand to serve as a member of the CSB for a period of three years w.e.f. from the date of notification, issued under subsection (3) of Section 4 of the said Act.
- (iv) S.O.4707(E) published in Gazette of India dated 30th December, 2019, making certain amendments in the Notification No. S.O.2801(E) dated 5th August, 2019.
- (v) S.O.4589(E) published in Gazette of India dated 23rd December, 2019, nominating Shri Sanjay Singh, Member of Parliament (Rajya Sabha) duly elected by the House on 06.12.2019 to serve as member of the CBS for a period of three years w.e.f. 06.12.2019 issued under subsection (3)(c) of Section 4 of the said Act.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (1) above.

... (Interruptions)

[Placed in Library, See No. LT 2169/17/20]

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I want to make a small point. (Interruptions)

HON. CHAIRPERSON: I will take it up. Now, Item No. 3, *[English]*

Dr. Harsh Vardhan Ji.

THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I beg to lay on the Table a copy

of the Science and Engineering Research Board (Recruitment, Salaries and other Terms and Conditions of Service of Group 'A' and Group 'B' Posts Administrative and Non-Technical) (Amendment) Regulations, 2020 (Hindi and English versions) published in Notification No. SERB/RR-Admn/02/2018(E) in Gazette of India dated 22nd January, 2020 under sub-section (3) of Section 4 of the Science and Engineering Research Board Act, 2008.

[Placed in Library, See No. LT 2170/17/20]

... (Interruptions)

[*Translation*]

HON. CHAIRPERSON: Sit down please. I am giving Adhir Ranjan ji opportunity to speak.

...(Interruptions)

HON. CHAIRPERSON: Go to your respective seats please.

...(Interruptions)

HON. CHAIRPERSON: If you want to speak, [**English**]

ask your Hon. Members to go to their seats. Kindly take your seats. Shri Adhir Ranjan Chowdhury ji.

12.03 hrs

SUBMISSION BY MEMBERS

Re: Suspension of Members from the House

[English]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, with all humility at my command, I must say that all the respected Members in this House will always pay their honour and reverence to the Chair. We always regard the Chair as the '*Pope of the Vatican*'. You are resembling like the '*Pope of the Vatican*'. ...(Interruptions). So, we ...(Interruptions)

[Translation]

HON. CHAIRPERSON: Please continue.

...(Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, why are these people interfering, at least let me speak. ... (Interruptions) Am I saying something wrong? (Interruptions) *[English]* We have never entertained any kind of guts and gumptions to dishonour the Chair. *[Translation]* Sir, the incident that happened yesterday, seven of our Members were suspended. ... (Interruptions) He has been suspended for the entire session. This is an extraordinary precedence created in this House. Sir, it is not a major issue as to what we said and what they said, because everything we said is in the media, everything is covered in CCTV footage. Sir, we have been demanding in the House that discussion on Delhi's Riots should be taken up, nothing else. It is a different matter that you do not want discussion, whereas we want discussion. But as far as suspension is concerned, I would definitely like to say few things about it. Sir, on what basis 7 MPs have been suspended in one go, but I do not know about it... (Interruptions) If anyone snatches papers from Hon. Speaker ... (Interruptions)

HON. CHAIRPERSON: Adhir Ranjan ji, be brief please.

SHRI ADHIR RANJAN CHOWDHURY: Sir, let me speak, I am speaking with your permission. Sir, this is the question of seven MPs and that too for the entire Session, the Budget Session is the most important Session of our House and seven MPs will remain absent for the rest of the session and I find this suspension very painful... (Interruptions)

HON. CHAIRPERSON: You make your point.

SHRI ADHIR RANJAN CHOWDHURY: Sir, I want to say that on what basis seven MPs have been suspended together, because the number of MPs is not small. All the opposition parties were present here, but I do not know on what basis only these seven MPs were suspended, that too for the entire Session. Sir, pickpockets cannot be sentenced to death.

HON. CHAIRPERSON: You make your point.

...(Interruptions)

HON. CHAIRPERSON: You make your point.

...(Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, I am referring to ‘ Kaul and Shakdher’.... (Interruptions) ‘ A pickpocket cannot be sent to the gallows.’ I am talking about ‘ Kaul and Shakdher’. (Interruptions) ‘ Kaul and Shakdher’, page no. 345... (Interruptions) please listen. You are also a Member....(Interruptions)

HON. CHAIRPERSON: Let him speak. Be brief please. There are three more Members waiting to speak.

. . . (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, seven MPs have been suspended. This is not a trivial issue.... (Interruptions) When they were in Opposition, then what they used to say, it is also in the video.... (Interruptions)

The entire House used to be washed out, everything is in the video, and everything is on record.... (Interruptions) *[English]* Sir, I am quoting from Kaul and Shakhder from page 345:

“A Member shall on being named by the Speaker stand automatically suspended from the service of the House for five consecutive sittings or the remainder of the Session whichever is less.”

[Translation]

Either 5 days, or whatever is lesser in the entire Session, you can give that. It is given in ‘Kaul and Shakhder’, I am not saying it. It says:

[English]

“A Member shall on being named by the Speaker stand automatically suspended from the service of the House for five consecutive sittings or the remainder of the Session whichever is less. The House may, however, at any time on a motion being made resolve that such suspension be terminated.”

[Translation]

Sir, my issue is that you can terminate it, because the truth is that the people from opposition were agitating. What was the trigger? When it was being said about Sonia Gandhi ji and Rahul Gandhi ji that... *, then they became angry. That was the trigger.... (Interruptions) But nothing done against them... (Interruptions) Those who are abusing....(Interruptions)

HON. CHAIRPERSON: Shri Sudip Bandyopadhyay ji. Okay, your point has been made.

. . . (Interruptions)

* Not recorded.

SHRI ADHIR RANJAN CHOWDHURY: Sir, nothing happens to those people, and if we protest, the action is taken against us.... (Interruptions) This is not correct....(Interruptions)

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, seven Members of the Indian National Congress were named yesterday by the Chair. This is not the first time such things have happened in the House. I am here since the 12th Lok Sabha. I have seen such types of incidents but within a day or two the matters had normally been settled. We must admit that we have not seen any arrogance from the Chair up till now. He has always shown patience towards the MPs and the beginning was very good. I apprehend whether the Government is creating pressure upon the hon. Speaker.

I would say from the Opposition Bench that we are all friendly with each other, whether it is this side or that side. We are all colleagues. So, I would request the hon. Speaker to withdraw the suspension. He has every authority. He is the custodian of the House. If he wishes to do so, he can do it. Suspension for the whole Session is a very harsh decision. I would rather say that it is a very unwanted decision. So, my humble submission would be that this suspension should be withdrawn and allow them to attend the Session from tomorrow.

SHRI DAYANIDHI MARAN (CHENNAI CENTRAL): Sir, on behalf of DMK Party and our leader, Shri M.K. Stalin, we request the Speaker to recall this decision. Let me be very clear that all of us are friends here. If the situation has come to a point where Members are protesting, I have never heard that a Lakshman Rekha being drawn in the middle of the House saying that the Members from this side should not go to the side of Treasury Benches. Ridiculous things are happening in this House.

Sir, we all cooperated when the Minister of Health made a statement on Coronavirus which is a serious thing. But at the same time, we have been demanding a discussion. Fifty people have died in the city of Delhi because of communal violence. The Home Minister has not even come to the House to respond. The Prime Minister has not come to the House. Naturally, the Members will get agitated.

In a democratic system, we have been trying to get the attention of the Chair for all these days but with due respect to the Chair, why is he not allowing us to voice our opinion? The country is based on opinions. So, I would request the Chair to kindly recall this decision.

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Hon. Chairperson Sir, on behalf of NCP, I stand here with full humility because I do understand that what is happening in the House is not a pleasurable experience and we are not setting a good example for the country either.

Hon. Defence Minister, Shri Rajnath Singh ji is here and I would very humbly like to request him that we would have never reached this logjam provided the discussion was allowed on all the issues that the Members from the Opposition are raising because the Delhi riots issue is exceptionally a critical issue. Had the Government agreed to a good discussion, which we were willing to have very eagerly, to find a *via media*. I do not think that the Opposition is only here to criticise. India is going through a difficult challenge. We are taking a beating. There is an uneasiness in the country. I request that we have a nice healthy discussion in the larger interest of the nation and so I would also like to request the Treasury Benches to walk an extra mile and allow us.

Sir, I think, the suspension is totally disproportionate. I even went and met the hon. Speaker yesterday requesting him about this. It is too long a period. I would like to request him to reconsider his decision and give them a chance.

[Translation]

SHRI RAJIV RANJAN SINGH 'LALAN' (MUNGER): Sir, whatever the Hon. Speaker has decided, he was definitely forced to take this decision due to the unprecedented situation. Whatever happened in the House yesterday, we were listening to Adhir Ranjan Chowdhury ji about revoking the suspension, or holding the suspension, it is the decision of the Hon. Speaker. But the way it happened yesterday, I do not understand that such a situation is needed in a democracy. There have been protests earlier also. I too had the opportunity to be here since the 14th Lok Sabha. I have also seen, even when we were on this side, we used to come in the well and oppose. But what Adhir Ranjan Chowdhury ji is

saying has many contradictions in itself. One Member was saying that we did not do anything like this. CCTV footage shows that you are climbing above the Chair, climbing the steps and insulting the Hon. Speaker and the Chair. This should not happen in a democracy. You are saying that the pickpockets should not be hanged, it means you are admitting that you have committed a mistake. ... (Interruptions) One minute please, let me finish my speech, we have listened to you.... (Interruptions) My point is that the Hon. Speaker has to make a decision and the Hon. Speaker will take a decision, but the Opposition will also ensure that such mistakes will not be repeated.

HON. CHAIRPERSON: Adhir Ranjan Ji, sit down please.

...(Interruptions)

SHRI RAJIV RANJAN SINGH 'LALAN': Hon. Chairperson, Sir, I have to state that this decision has to be taken by the Hon. Speaker and the Hon. Speaker will decide about it, but the Opposition also has to assure the Hon. Speaker and the Chair in the House that such mistake will not be repeated in future. ... (Interruptions) It has to be assured. ... (Interruptions) The democracy will not run like this. ...(Interruptions)

DR. NISHIKANT DUBEY (GODDA): Hon. Chairperson Sir, what Rajiv Ranjan ji said that the entire Bharatiya Janata Party and the Opposition used to create a ruckus here every day by coming into the well during the 14th and 15th Lok Sabha. ...(Interruptions)

HON. CHAIRPERSON: Suresh ji sit down please.

...(Interruptions)

DR. NISHIKANT DUBEY: Hon. Chairperson Sir. Earlier also 6-7 bills were passed by them, but we never violated the dignity of the Hon. Speaker. We didn't snatch the papers. I want to remind Adhir Choudhary Saheb that the 'Kaul and Shakhder' he is referring to, there was a continuous debate for three days in this

House on 01.12.1960, 07.12.1960, and 08.12.1960 about how to check gross indiscipline, and what action should be taken to stop the Members. At that time, Congress Party was in power, the Speaker was from the Congress, you made this law in this House that for minimum five days and if possible, then read 374(2), rule. The 374(2) rule says, they should be suspended for the entire session. ... (Interruptions) That is why I request the Hon. Speaker through you that such activity should not be encouraged. ... (Interruptions) A Joint Committee should be constituted. ... (Interruptions) A motion should be introduced in the House to suspend the Members for the entire term of five years, who commit such mistakes. ... (Interruptions)

HON. CHAIRPERSON: Suresh ji, sit down please. You also please sit down.

Hon. Minister.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, on behalf of the Government, our Hon. Prime Minister ji, and our Hon. Deputy Leader Rajnath Singh ji, I want to make it explicit that we do not have the willingness to run proceedings by keeping any of the Opposition members out. But I feel sad, let me tell you about an incident from my past experience in the Parliament.

When Hon. Somnath Chatterjee was the Speaker, Hon. Advani ji was the Leader of the Opposition and the Leader of the House was Pranab Mukherjee ji back then. One day I came to this side and Pranab da told me that I should go to the other side. Advani ji himself called me and told me in front of everyone that I cannot go there. One of our members climbed over those steps, climbing the step in front of the Speaker... (Interruptions) Please listen. you got the chance to speak, we also spoke, just listen for a minute. Even Advani ji said then that one should not climb steps like this. Apart from this, I want to say only one thing

whatever happened yesterday, it had never happened in 70 years of independence.... (Interruptions) Adhir Ranjan ji, please let him finish. The person in the Chair... (Interruptions) Ramesh bhai, I am telling you, you please sit quietly. The paper which is the right of the Speaker, which is the Speaker's property, that paper is snatched, torn, and thrown away, and watch the video clipping of that time when the Speaker was there. They are throwing paper over the Speaker. All this is reported in the media. This made me sad, Gaurav Gogoi and six colleagues are Opposition members, and we have full respect for them. Comparing them to a pickpocket is also a strange thing. It is most unfortunate. ... (Interruptions) Pickpocket... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: I said major punishment for a small act.... (Interruptions)

HON. CHAIRPERSON: Adhir Ranjan ji, Sit down please.

... (Interruptions)

SHRI PRALHAD JOSHI: Adhir Ranjan ji, please listen. They must have made a mistake.... (Interruptions)

[*English*]

HON. CHAIRPERSON: Kindly take your seat.

... (Interruptions)

[*Translation*]

SHRI PRALHAD JOSHI: In English, we say 'pickpocket'. I believe, it is not right to compare like this. [*English*] I do not agree with it, comparing those people with *pocket maar*. I do not agree with that and having said that ... (Interruption) [*Translation*] That's all I want to say, I don't want to mention the name the former Speaker, when Sumitra Mahajan was the Speaker, she suspended 45 Members. All this has been reported. That is why I want to say that the Hon. Rajnath Singh ji... (Interruptions)

HON. CHAIRPERSON: Adhir Ranjan Ji, all this will not go on record. Whatever the Minister says, will go on record only. You sit down. Adhir ji, people have heard you.

... (Interruptions)... *

SHRI PRALHAD JOSHI: The Hon. Speaker himself held an All-party meeting that day and said that he will suspend those Members who cross over to this side. Still, after coming here, when Jaiswal ji was speaking, he came to this side. The paper was thrown at the Speaker and when you were sitting, the paper was thrown at you. Yesterday, when Rama Devi ji was sitting, he snatched the whole bunch of papers and took them away. I want to ask whether this is the way to run the House.

Finally, I also want to say that you passed 18 normal Bills in the uproar from the year 2007 to 2010. Adhir Ranjan ji, we had made a request to you. We have two ordinances. If you do not want to run the House, let these Ordinances be passed....(Interruptions)

[Translation]

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Have you moved the Bill?... (Interruptions)

SHRI PRALHAD JOSHI: No I haven't ...(Interruptions)

SHRI ADHIR RANJAN CHOWDHURY : you didn't do it? ... (Interruptions)

SHRI PRALHAD JOSHI: It couldn't be moved yesterday....(Interruptions)

HON. CHAIRPERSON: Adhir Ji, you take your seat please. Listen to the Minister please.

. . . (Interruptions)

* Not recorded.

SHRI ADHIR RANJAN CHOWDHURY : you did it or not?...

(Interruptions)

SHRI PRALHAD JOSHI: We had requested them.... (Interruptions) He said that....(Interruptions)

HON. CHAIRPERSON: Only the Hon. Minister's speech will go on record.

... (Interruptions)... *

SHRI PRALHAD JOSHI: Adhir Ranjan ji asked to pass a Bill yesterday... (Interruptions) He asked to pass one Ordinance.... (Interruption) We agreed... (Interruptions) [*English*] We agreed for passing one Ordinance yesterday and another Ordinance today. We accepted his suggestion and when it was just to be passed, they just snatched the papers from the Hon. Speaker. Was it right, Sir? ... (Interruptions)

[*Translation*]

I am telling you one thing very explicitly.... (Interruptions) Adhir Ranjan ji listen please.... (Interruptions) Adhir Ranjan ji listen please.... (Interruptions) Adhir Ranjan ji, please listen to me.... (Interruptions) Adhir Ranjan ji, please listen to me.... (Interruptions) Adhir Ranjan ji, listen to me until I finish.... (Interruptions) It is not right....(Interruptions)

HON. CHAIRPERSON: He has been asked to speak. We have to listen.

. . . (Interruptions)

SHRI PRALHAD JOSHI: I am clearly saying that when the discussion about Corona virus was going on.... (Interruptions) A comment made by anyone against the leader of any party was immediately expunged from the record by whoever was adorning the Chair at that point of time.... (Interruptions) It was expunged immediately.... (Interruptions) Look, many Members say this while speaking....

* Not recorded.

(Interruptions) It gets expunged.... (Interruptions) It gets expunged...
(Interruptions) you people have also used such unparliamentary expressions
against Hon. Narendra Modi ji and Hon. Amit Shah ji several times
(Interruptions) Still you did not do anything about such people...(Interruptions)

Finally, I want to say that in Rule 374(1) and Rule 374(2) it is clearly
said.... (Interruptions) Earlier also when Meira Kumar ji was the Speaker, 45
people had been suspended from the remaining of the Session.... (Interruptions)
Still I want to say, it has been ordered by Hon. Rajnath Singh ji and Hon. Prime
Minister Narendra Modi ji that we accept the decision taken by the Hon. Speaker,
but there should be no such disrespect in the House. This is my
request....(Interruptions)

HON. CHAIRPERSON: Hon. Members, this House holds a very high tradition.

. . . (Interruptions)

12.22 hrs

ANNOUNCEMENT BY THE SPEAKER

Formation of a Committee to inquire into the incidents that took place in the House between 2nd March, 2020 to 5th March, 2020

[Translation]

HON. CHAIRPERSON: Hon. Members, Hon. Speaker Sir will constitute a committee.

. . . (Interruptions)

HON. CHAIRPERSON: You please listen.

. . . (Interruptions)

HON. CHAIRPERSON: Hon. Speaker Sir will constitute a committee. That committee shall examine and report all the incidents that have occurred in the House from 02nd March, 2020 to 05th March 2020. The committee will be chaired by Hon. Speaker Sir. This committee will include representatives of almost all the parties.

12.24 hrs

At this stage Shri Hibi Eden and some other hon. Members came and stood on the floor near the Table.

—————
. . . (Interruptions)

12.25 hrs**PAPERS LAID ON THE TABLE - Contd...***[Translation]***HON. CHAIRPERSON:** Item No. 4, Shri Prakash Javadekar ji.

. . . (Interruptions)

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): Sir, I beg lay the following papers on the table of the House:-

(1) One copy of each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990-

(One) The Prasar Bharati (Broadcasting Corporation of India) Establishment of Recruitment Board Rules, 2020 dated 12th February, 2020 published in Notification No. **0G.0S.0R.0107(E)** in the Gazette of India.

(Two) The Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts Recruitment Rules, 2019 dated 6th of December, 2019 published in Notification No. **0 G.0S.0R.0897(E)** in Gazette of India.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) of (1) above.

[Placed in Library, See No. LT 2171/17/20]

HON. CHAIRPERSON: Sit down please. The decision has been made.

. . . (Interruptions)

HON. CHAIRPERSON: Have some patience.

. . . (Interruptions)

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2018-2019, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2172/17/20]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2018-2019, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2173/17/20]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2018-2019, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2174/17/20]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): Sir, I beg lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2018-2019, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 2175/17/20]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2018-2019, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2018-2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above

[Placed in Library, See No. LT 2176/17/20]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and

Research, Puducherry, for the year 2018-2019, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above
- [Placed in Library, See No. LT 2177/17/20]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2018-2019, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2018-2019.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above
- [Placed in Library, See No. LT 2178/17/20]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2018-2019, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2018-2019.

- (10 Statement (Hindi and English versions) showing reasons for delay in
) laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 2179/17/20]

- (11) (One) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2018-2019.

- (12) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (11) above.

[Placed in Library, See No. LT 2180/17/20]

[*English*]

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

1. The Amalgamation of Oriental Bank of Commerce and United Bank of India into Punjab National Bank Scheme, 2020 published in Notification No. G.S.R.153(E) in Gazette of India dated 4th March, 2020.
2. The Amalgamation of Andhra Bank and Corporation Bank into Union Bank of India Scheme, 2020 published in Notification No. G.S.R.154(E) in Gazette of India dated 4th March, 2020.
3. The Amalgamation of Syndicate Bank into Canara Bank Scheme, 2020 published in Notification No. G.S.R.155(E) in Gazette of India dated 4th March, 2020.
4. The Amalgamation of Allahabad Bank into Indian Bank Scheme, 2020 published in Notification No. G.S.R.156(E) in Gazette of India dated 4th March, 2020.

[Placed in Library, See No. LT 2181/17/20]

**THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO):** Sir, I beg

to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2018-2019, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2182/17/20]

12.26 hrs

COMMITTEE ON PETITIONS
1st to 4th Reports

[Translation]

DR. VIRENDRA KUMAR (TIKAMGARH): Sir, I move the following reports (Hindi and English versions) of the Petitions Committee:-

- (1) First Report on the Representation of Dr. Amit Kansal regarding alleged violation of Fundamental Right to Education vis-a-vis Indira Gandhi National Open University (IGNOU) Act, 1985 and other important issues related therewith.
- (2) Second Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their 48th Report on the Representation of Shri D. Shivamurti forwarded by Shri Suresh C. Angadi, M.P., Lok Sabha alleging violation of Department of Personnel & Training/ Department of Public Enterprises (DoPT/DPE) Guidelines by the Hindustan Aeronautics Limited.
- (3) Third Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their 57th Report on the Representation of Shri Madhuban Yadav and others and forwarded by Shri Ram Tahal Choudhary, M.P., Lok Sabha regarding non-payment of arrears to the retired employees of Heavy Engineering Corporation Limited (HECL), Ranchi.
- (4) Fourth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their 59th Report on the Representation of Ms. Nisha Kamath and other office bearers of Nainital Bank Officers' Association regarding proposed

sale of Nainital Bank Limited - a subsidiary of the Bank of Baroda, in the guise of Digital Venture.

12.26¼ hrs

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
2nd Report

[Translation]

SHRI RAMESH BIDHURI (SOUTH DELHI): Sir, I beg to move the Second Report (Hindi and English versions] 'of the Demands for Grants(2020-21)' of the Ministry of Petroleum and Natural Gas

12.26 ½ hrs

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
314th and 315th Reports

[Translation]

DR. DHAL SINGH BISEN (BALAGHAT): Sir, I lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 314th Report on Demands for Grants 2020-21
(Demand No.100) of the Ministry of Women and
Child Development.
 - (2) 315th Report on Demands for Grants 2020-21
(Demand No. 101) of the Ministry of Youth
Affairs and Sports.
-

12.26³/₄ hrs

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
326th to 332nd Reports

[Translation]

DR. R. K. Ranjan (INNER MANIPUR): Sir, I lay on the Table of the House the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (1) 326th Report on Demands for Grants (2020-2021) of Department of Atomic Energy.
 - (2) 327th Report on Demands for Grants (2020-2021) of the Department of Biotechnology.
 - (3) 328th Report on Demands for Grants (2020-2021) of the Department of Scientific and Industrial Research.
 - (4) 329th Report on Demands for Grants (2020-2021) of the Department of Science and Technology.
 - (5) 330th Report on Demands for Grants (2020-2021) of the Department of Space.
 - (6) 331th Report on Demands for Grants (2020-2021) of the Ministry of Environment, Forest and Climate Change.
 - (7) 332nd Report on Demands for Grants (2020-2021) of the Ministry of Earth Sciences.
-

12.27 hrs

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
120th Report

[English]

DR. SUBHAS SARKAR (BANKURA): Sir, I beg to lay on the Table the 120th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Demands for Grants (2020-21) of the Ministry of AYUSH.

12.27¼ hrs

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
100th and 101st Reports

[English]

SHRI SURESH PUJARI (BARGARH): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) One Hundredth Report on Demands for Grants (2020-21) of Ministry of Personnel, Public Grievances and Pensions.
- (2) One Hundred-first Report on Demands for Grants (2020-21) of Ministry of Law and Justice.

[Translation]

HON. CHAIRPERSON: Hon. Members, remove it please. It is inappropriate.

. . . (Interruptions)

12.27½ hrs

ELECTION TO COMMITTEES

All India Institutes of Medical Sciences at Bathinda, Bibinagar, Bilaspur, Deoghar, Gorakhpur, Guwahati, Rajkot and Vijaypur

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I beg to move the following:-

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the eight All India Institutes of Medical Sciences (AIIMS) at Bathinda, Bibinagar, Bilaspur, Deoghar, Gorakhpur, Guwahati, Rajkot and Vijaypur, subject to the other provisions of the said Act.”

[Translation]

HON. CHAIRPERSON: Hon. Members, you go back to your seats please.

. . . (Interruptions)

HON. CHAIRPERSON: the questions is:

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the eight All India

Institutes of Medical Sciences (AIIMS) at Bathinda, Bibinagar, Bilaspur, Deoghar, Gorakhpur, Guwahati, Rajkot and Vijaypur, subject to the other provisions of the said Act.””

The motion is adopted.

12.28 hrs

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): With your permission, Sir, I rise to announce that Government

Business during the week commencing Wednesday, the 11th of March, 2020 will consist of: -

1. Consideration of any items of Government Business carried over from today's order paper: - *[it contains (i) Further discussion on statutory Resolution seeking disapproval of the Minerals Laws (Amendment) Ordinance, 2020 (No. 1 of 2020) and further consideration and passing of the Minerals Laws (Amendment) Bill, 2020 – To replace an Ordinance, (ii) Discussion on Statutory Resolution seeking disapproval of the Insolvency & Bankruptcy Code (Amendment) Ordinance, 2019 (No. 16 of 2019) and consideration and passing of the Insolvency & Bankruptcy Code (Second Amendment) Bill, 2019 – To replace an Ordinance, (iii) Discussion and voting on Demands for Grants under the control of the Ministry of Social Justice and Empowerment for 2020-21, (iv) Discussion and voting on Demands for Grants under the control of the Ministry of Tourism for 2020-21 (v) Discussion and voting on Demands for Grants under the control of the Ministry of Health and Family Welfare for 2020-21 (vi) Consideration and passing of the Aircraft (Amendment) Bill, 2020]*
2. Discussion & Voting on Demands for Grants of the following Ministries for 2020-21: -
 - (i) External Affairs
 - (ii) Housing and Urban Affairs

(iii) Railways

12.28 ½ hrs

DEMANDS FOR SUPPLEMENTARY GRANTS – 2019-2020

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, on behalf on my senior colleague, Shrimati Nirmala Sitharaman, I rise to present a statement (Hindi and English versions) showing Supplementary Demands for Grants – Second Batch for 2019-20.

[Placed in Library, See No. LT 2183/17/20]

12.29 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: Hon. Members, matters under Rule 377 may be laid on the Table.

...(Interruptions)

**(i)Need to set up a Navodaya Vidyalaya in Kanyakumari,
Tamil Nadu**

[English]

SHRI H. VASANTHAKUMAR (KANYAKUMARI): Kanyakumari is the smallest district in Tamil Nadu. There is a mushroom growth of educational institutions managed by private sector but in schools where quality education is imparted, the fees are so high that poor parents are not able to send their wards. As a result, the poor students are not able to compete with others and not able to pass any examination for getting jobs and they have to contend with whatever job they get. In every State, Jawahar Navodaya Vidyalaya has been set up but unfortunately, in Tamil Nadu there is no such school. There is enough land available in Kanyakumari and I request the Government to set up a Navodaya Vidyalaya in Kanyakumari. The school should be residential school and students should have the option to learn in mother tongue that is Tamil instead of Hindi. I request the Government to take necessary action at the earliest.

* Treated as laid on the Table.

(ii) Need to reopen Tamil Nadu Magnesite Limited in Salem Parliamentary Constituency of Tamil Nadu

SHRI S. R. PARTHIBAN (SALEM): Tamil Nadu Magnesite Limited was formed in January, 1979. For protecting the Magnesite Mineral ore, this Magnesite Plant plays an important role in the socio-economic development of Salem district.

Now, this mine is closed for the last 3 years because of not getting the Central Government Environmental licence.

As a result, 1500 workers lost their jobs and more than 1000 people have been affected indirectly.

Government has lost hundreds of crores of rupees in the form of Royalty, Sales Tax and Foreign Exchange.

Therefore, both Central and State Governments must come forward to reopen the environmentally non-vulnerable and non-toxic Magnesite mine.

12.30 hrs

MINERAL LAWS (AMENDMENT) BILL, 2020

Clause 3 Amendment of Section 5

[Translation]

HON. CHAIRPERSON: Amendment No. 1 moved by Shri N.K. Premachandran yesterday on 5th March, 2020 is being taken up.

. . . (Interruptions)

HON. CHAIRPERSON: I now put Amendment No. 1 moved in Clause 3 by Shri N. K. Premachandran to the vote of the House.

The amendment was put to vote and negatived.

HON. CHAIRPERSON: My question is that:

"That clause 3 stand part of the Bill."

The motion is adopted.

Clause 3 was added to the Bill.

. . . (Interruptions)

Clause 4 Amendment of Section 8A

HON. CHAIRPERSON: Shri N.K. Premachandran, are you moving the amendment?

[English]

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

Page 2, line 29,--

after "lease period"

insert "with the prior permission of the Central Government". (2)

[Translation]

HON. CHAIRPERSON: I now put Amendment No. 2 moved in Clause 4 by Shri N.K. Premachandran to the vote of the House.

The amendment was put to vote and negatived.

HON. CHAIRPERSON: My question is that:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

. . . (Interruptions)

Clause 5 Insertion of New Section 8B

HON. CHAIRPERSON: Shri N.K. Premachandran, are you moving the amendment?

[English]

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

Page 2, line 39,--

after "two years"

insert "if the lessee has strictly complied with the terms and conditions or the licence and has not violated any provisions of law during the period for which licence was issued" (3)

[Translation]

HON. CHAIRPERSON: I now put Amendment No. 3 moved in Clause 5 by Shri N.K. Premachandran to the vote of the House.

The amendment was put to vote and negatived.

HON. CHAIRPERSON: The question is that:

"That clause 5 stand part of the Bill."

The motion is adopted.

Clause 5 was added to the Bill.

Clauses 6 to 17 were added to the Bill.

Clause 1, Enacting Formula, and the Long Title were added to the Bill.

HON. CHAIRPERSON: The Minister may now move that the Bill, be passed.

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir I beg to move:

"That the Bill be passed."

[Translation]

HON. CHAIRPERSON: My question is that:

"That the Bill be passed."

The motion was adopted.

. . . (Interruptions)

HON. CHAIRPERSON: The House now stands adjourned till Forty Five Minutes past Twelve of the Clock.

12.34 hrs

The Lok Sabha then adjourned till Forty Five Minutes past Twelve of the Clock.

12.45 hrs

The Lok Sabha re-assembled at Forty Five Minutes past Twelve of the Clock.

(Shri Rajendra Agrawal *in the Chair*)

...(Interruptions)

12.45½ hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

**STATUTORY RESOLUTION RE: DISAPPROVAL OF INSOLVENCY
AND BANKRUPTCY CODE (SECOND AMENDMENT) ORDINANCE
AND
INSOLVENCY AND BANKRUPTCY CODE (SECOND AMENDMENT)
BILL, 2019**

[Translation]

HON. CHAIRPERSON: Item Nos. 20 and 21 shall be taken together.

. . . (Interruptions)

HON. CHAIRPERSON: Shri Manish Tewari;

Shri Adhir Ranjan Chowdhury;

Shri N. K. Premachandran;

Shri Vinayak Bhaurao Raut.

. . . (Interruptions)

HON. CHAIRPERSON: Hon. Minister.

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move:

“That the Bill further to amend the Insolvency and Bankruptcy Code, 2016, be taken into consideration.”

. . . (Interruptions)

[Translation]

HON. CHAIRPERSON: The question is:

"That the Bill further to amend the Insolvency and Bankruptcy Code, 2016 be taken into consideration."

The motion was adopted.

. . . (Interruptions)

HON. CHAIRPERSON: The House shall now take up clause by clause consideration of the Bill.

Clause 2 Amendment of Section 5

HON. CHAIRPERSON: Hon. Minister has given notice for an Amendment on Clause 2 whereas correction with regard to error, has already been made through Corrigendum. Amendment No. 4 is not required to be moved.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Amendment of Section 7

[English]

Amendments made:

'Page 2, line 10,--

after "resolution process"
insert "against the corporate debtor" (5)

'Page 2, line 14,--

after "resolution process"
insert "against the corporate debtor" (6)

'Page 2, line 22,--

for "(Second Amendment) Act, 2019"
substitute "(Amendment) Act, 2020" (7)

'Page 2, line 23,--

for "and"
substitute "or" (8)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: Prof. Sougata Ray - Not present.

The question is:

"That clause 3 as amended, stand part of the Bill."

The motion was adopted.

Clause 3 as amended, was added to the Bill.

Clause 4 was added to the Bill.

Clause 5

Amendment of Section 14

[English]

Amendments made:

'Page 2, line 46,--

for "The supply of goods or services that"
substitute "Where". (9)

Page 2, line 47,--

after "considers"
insert "the supply of goods or services". (10)

Page 3, line 2,--

<i>for</i>	“if”	“if”
<i>substitute</i>	where”	(11)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is :

"That clause 5, as amended, stand part of the Bill."

The motion was adopted.

Clause 5 as amended, was added to the Bill.

Clause 6 to 9 ware added to the Bill.

Clause 10

Insertion of New Section 32A

[English]

Amendment made:

Page 4, line 2,-

<i>after</i>	“2008”	
<i>insert</i>	“or”	(12)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: Prof. Sougata Ray.

. . . (Interruptions)

HON. CHAIRPERSON: The question is :

"That clause 10, as amended, stand part of the Bill."

The motion is adopted.

Clause 10 as amended, was added to the Bill.

Clause 11 to 13 ware added to the Bill.

Motion Re: Suspension of Rule 80 (i)

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): I beg to move:

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.13* to the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 and that this amendment may be allowed to be moved.”

HON. CHAIRPERSON: The question is:

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No.13* to the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 14 Repeal and saving

Amendment made:

Page 5, after line 11, insert,—

Repeal and savings.	“14. (1) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 is hereby repealed.	Ord. 16 of 2019.
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* Vide Amendments List No. 1 circulated on 4.3.2020.

(2) Notwithstanding such repeal, anything done or any action taken under the Insolvency and Bankruptcy Code, 2016, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Code, as amended by this Act.”. (13)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is :

"That New Clause 14 should be added to the Bill?"

The motion is adopted.

New Clause 14 was added to the Bill.

Clause 1 Short Title and Commencement

[English]

Amendments made:

Page 1, lines 2 and 3,-

for “(Second Amendment) Act, 2019”
substitute “(Amendment) Act, 2020”. (2)

Page 1, *for* lines 4 to 8,-

substitute “(2) It shall be deemed to have come in force on the 28th day of December, 2019.” (3)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

[English]

Amendment made:

Page 1, line 1,-

for "Seventieth Year"
substitute "Seventy-first Year". (1)
(Shrimati Nirmala Sitharaman)

[Translation]

HON. CHAIRPERSON: The question is :

"That the Enacting Formula, as amended, was added to the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

HON. CHAIRPERSON: The Minister may now move that the Bill, as amended, be passed.

[English]

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

"That the Bill, as amended, be passed."

[Translation]

HON. CHAIRPERSON: The question is:

That the Bill, as amended, be passed."

The motion was adopted.

[Translation]

HON. CHAIRPERSON: The House stands adjourned to meet again on Wednesday, the 11th March, 2020 at 11 a.m.

12.54 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 11, 2020/Phalguna 21, 1941 (Saka)

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